

Rep. by Act 58 of 1956, s. 2 + Sch I (w/ 26.12.60).

of 1956] Central Excises and Salt (Amendment) 827

THE CENTRAL EXCISES AND SALT (AMENDMENT)  
ACT, 1956

ACT No. 58 OF 1956

An Act further to amend the Central Excises and Salt Act, 1944.

[16th September, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

1. This Act may be called the Central Excises and Salt Short title. (Amendment) Act, 1956.

2. In the First Schedule to the Central Excises and Salt Act, 1944, Amendment of the First Schedule, Act 1 of 1944.  
in Item No. 12,—

(a) in sub-item (1), for the words 'Two annas and six pies per square yard', the words 'Six annas per square yard' shall be substituted;

(b) in sub-item (2), for the words 'One anna and nine pies per square yard', the words 'Six annas per square yard' shall be substituted;

(c) in sub-item (3), for the words 'One anna per square yard', the words 'Four annas per square yard' shall be substituted;

(d) for sub-item (4), the following sub-item shall be substituted, namely:—

"(4) Cotton fabrics, coarse— Four annas per square yard."  
that is to say, fabrics in which the average count of yarn is less than 17s.

Rep. by Act 59 of 1956, s. 2 + Sch 2 (w/ 26.12.60)

THE INDIAN RAILWAYS (AMENDMENT) ACT, 1956

ACT No. 59 OF 1956

An Act further to amend the Indian Railways Act, 1890.

[16th September, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

1. This Act may be called the Indian Railways (Amendment) Short title. Act, 1956.